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O.A. No. 441 of 2008

Order dated: 21.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)

Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. S.Patra-1, Ld. Counsel for the applicants and Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents.

2. M.A. 653/08 filed by the applicants for joint prosecution of the case is allowed.

3. It is contended by the Ld. Counsel for the applicants that inspite of the eligibility of the applicants as LSG officials after completing three years regular service in the cadre since August-2007 to January-2008 they have not been given regular promotion to HSG-II cadre and they have already suffered heavy financial losses including loosing of seniority in HSG-II cadre. They have already preferred several representations in this regard. Their last representation is dated 27.10.2008.

4. Having heard parties' counsel, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the pending representation at Annexure-A/8 dated 27.10.2008 by reasoned and speaking order taking into account Rules invoked in the matter and pass appropriate, reasoned and speaking order within three months. Ordered accordingly.

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5. While deciding representation of the applicants, Respondents are also directed to take into account Annexure-A/7 to the O.A.

6. While deciding the matter, the O.A. be treated as part of the representation.

7. With the aforesaid observation, the O.A. is disposed of.

MEMBER (A)

*J. G. Jam*  
MEMBER(J)